

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Contempt Case (AT) No. 15-16 of 2019 in  
Company Appeal (AT) (Ins) No. 483 of 2018**

**IN THE MATTER OF:**

**EIH Ltd.**

**....Appellant**

**Vs.**

**Subodh Kumar Agrawal**

**....Respondent**

**Present:**

**Appellant: Mr. Abhijeet Sinha, Mr. Arijit Mazumdar, Mr. Saikat Sarkar,  
Mr. Devesh Ajmani and Mr. Shambo Nandy, Advocates**

**Respondent: Mr. Sumant Batra, Ms. Srishti Kapoor and Mr. Nikhil Jain,  
Advocates and Mr. Subodh K. Agarwal for RP.**

**ORDER**

**22.08.2019:** Learned counsel for the appellant prays to withdraw the contempt cases with liberty to file an appeal, if the resolution professional do not admit the claim. However, we are not inclined to express any opinion.

In view of the prayer made by learned counsel for the Appellant, contempt proceeding is dropped and Contempt Case (AT) No. 15-16 of 2019 stands disposed of.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

*sa/gc*